[Prof. Chandresh P. Thakur]

347

lion. Member's comment that the police has reported that she has been released and that she is a free bird. (Interruptions). Why are you interrupting?

Unless somebody takes the responsibility and particularly in this case the Government, that she has been really released and she has been released safe, she is in this city at her own volition, the House is not prepared to accept the police version. The police has lost its credibility particularly in this case. (Interruptions). So far as the business of this House, keeping in view the agitated mood of the people, is oncerned....

Before they leave this House, before they leave this building, they must know the safety of the Member concerned. I suggest that either the Minister for Agriculture continues his statement, or the House can adjourn for half an hour and in the meantime the Home Minister can ascertain the facts and come and make a statement

SHRI P. SHIV SHANKLER: The House should be adjoulned for half an hour.

VICE-CHAIRMAN CHANDRESH P. THAKUR): The House is adjourned for half an hour.

> The House then adjourned at thirty-one minutes past six of the clock.

The House reassembled at two minutes past seven of the clock. The Deputy Chairman in the Chair.

RE. ARREST OF A MEMBER OF RAJYA SABHA—contd.

उपसमापति: होम मिनिस्टर ग्राप कुछ बोलेंगे ? ग्रमी जब हाउस एडज ने हमा था तो मैं मैम्बरों को यह

बताना चाहती हूं, उनके साथ ग्रेग्नर करना चाहती हं, कि मैं खुद, हमारी माननीय सदस्या कुमारी सुशीला तिरिया जी के घर 123, साउथ ऐवेन्य जा कर ग्राई। उनके यहां एक ग्रादमी था। उसने बताया कि वे सुबह 9 बजे से गई हैं ग्रभी पार्लियामेंट से ग्राई नहीं हैं। इसके ग्रलावा कोई इतिला नहीं थी। मैंने यह सोचा कि यह मैं माननीय सदस्यों को बता दं कि वह अपने घर पर नहीं हैं। अगर आपको होम मिनिस्टर साहब कोई इत्तिला हो इस सिलसिले में तो श्राप हाउस को बता दीजिए।

श्री मुबोध कांत सहाब : उपसभापति महोदया, जैसे कि मैंने कहा था कि जो माननीय सदस्या थीं वह एन एस य , श्राई. की रैली में भाग लेने ग्रीर प्रोसेशन को लीड करते हुए चल रही थी। कृषि भवन के पास पुलिस के कार्डन को तोड़ कर पार्लियामेंट की तरफ उन्होंने रश किया जिससे पुलिस ने उनको गिरफ्तार किया तथा उनके साथ 6 लोग थे। उसके बाद की जानकारी भ्रापको इस सदन को दो बज कर कुछ मिनट पर जो दी गई है, वह ग्रापके पास है। उसके बाद पर्सनल बांड पर कहां से रिलीज हुई हैं चार बजकर पच्चीस मिनट पर । यह उनका पर्सनल बांड है जिसके ग्राधार पर रिलीज हुई हैं। वहां से वह गाड़ी में मिस के० सांच् ग्रीर ज्वाइंट सेकेटरी कमल युसुफ जो एन.एस.यू.ग्राई. के हैं उनके साथ कार में गई हैं, यह हम लोगों के पास है, यह उनके पर्सनल बांड की कापी है, उन्होंने दस्तखत कर के दिया है। मैं इस तरह श्राप्त्रस्त हं उनको जां रिलीज किया गवा है, उसके बारे में कनफरमेशन है।

SHRI P. SHIV SHANKER: Madam, I am only concelned with a few matters. The honourable Minister was frank-and I appreciate him for his frankness—. He had earlier stated that he received two reports and he was not satisfied. He had sent officers for the purpose of finding out what had happened. This was, roughly, at six c'clock. Now, the. submission that I would like to make is from whatever

349

If she was coming to Parliament ■—you said "Parliament side", and this is what I heard from you- if that be so, as Member of Parliament as far as she was concerned, she was not violating any rule or law. None the less, I would* earnestly request you to go into all these charges, serious charges which she has been lugged in, section 147, rioting; section 148, charge of rioting with deadly weapon; section 353, assault on public servant; section 332, voluntarily causing hurt to public servant; 386, extortion by putting a person in fear of death, section 184, obstructing sale of property offered for sale by authority of public servant. I do not know how this comes in. What obstruction. I do not know. These are all the charges which she has been lugged in.

I would request you to go into them, whether they are proper, because we are not satisfied what the police will do. As a political personality, it will be my earnest request to the Home Ministers who are sitting here that they should personally go into them and see whether these charges could be imposed on her. I mean, the police unnecessarily for a small thing puts hundreds of charges and then puts anybody behind bars. This is a matter which has to be gone into. That is the first part of it.

The second part of it, where I am really feeling is, that we are not in a position to know where she is. We are grateful to the Deputy Chairman, for she has personally gone to her house. She could not have done more than that. The whole House expresses its gratefulness to the Deputy Chairman for having personally gone there. But

we are not able to know where she is. We have been requesting the hon. Ministers that we should know the whereabouts of that person, where she is, in fact, I also put three. four persons for the purpose. At the NSUI we have not been able to find her. At Akbar Road we have not been able to find her. So, we do not know where she is? At the Youth Congress Officer also our person who went there, says that she is not there. We would like to know where she is. We are only concerned that she should be safe. That is all. We want to know that is, she is voluntarily wherever she staying there. Only that part is our concern. We would request you kindly to take a little more interest. This is the appeal that I make to you personally because the matter concerns a Member of this House. Today it has happened with that girl. She is all the more a tribal girl. It can happen with any one of the Members. Therefore, my request would be to go into it be to go into personally and find out where she is and then let us know. Some of us would certainly be interested a know it. I would be making to personal enquiry from the Home Minister after some time because we cannot hold on this House for a long time, "we cannot hold on. Therefore, we would request you kindly to let us know if you find out her whereabouts. I will be grateful if you will inform me where she is? This is the concern of all of us. This is the submission that I would like to make.

I am grateful for whatever the Ministers have been doing. But I am constrained to make the observation that the police has behaved most irresponsibly. It should have at least informed the Home Minister about what is happening.; The hon. Minister of State has sent the persons at six o'clock. They should have informed him by then. At 4-40 p. m. or 4 25 p. m. she has been released, whatever time

[SbriP. Shiv Shanker]

it is. At six o'clock the Minister of State for Home Affairs was sending persons. He has not got the information even by now. It has not been able to inform him about the whereabouts of that person. The conduct of the police seems to be reprehensible. I would like the hon. Ministers to take serious action against the defaulters, the police which has misbehaved in this case.

Thank you very much, Mr. Minister for having said whatever you said.

THE DEPUTY CHAIRMAN: | Thank you, Mr. Shiv Shanker. 1 आपने यह बात कही, मैं हाउस को एक और बात वताना चाहती हूं कि जब मैं यहां हाउस से गई अपने कमरे में तो डिप्टी कमिश्नर आफ पुलिस, न्यू दिल्ली की आई। She is a lady, and she has personally

gone to find out. I told her. The Minister of State for Home Affairs also came to my Chamber. He also instructed her. That is what happened in the Chamber.

But the fact is that the Minister himself asked why they levelled such charges against that Member. He said it before me. The Secretary-General also was there. That lady herself has gone to find out. I can assure the House that we will do everything possible to find her and see that she is safe. You can inform Mr. Shiv Shanker. I would be happy if you inform me also so that I can inform the Members who enquire about her.

The House is now adjourned to meet tomorrow at 11 A. M.

The House then adjourned at eleven minutes past seven of the clock till eleven of the clock on Thursday, the 24th May, 1990.